

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 21994/2022

(Arising out of impugned final judgment and order dated 31-08-2020
in C.A. No.8625/2019 passed by the Supreme Court Of India)

JAIPUR VIDYUT VITRAN NIGAM LTD. & ORS.

Petitioner(s)

VERSUS

ADANI POWER RAJASTHAN LTD.& ORS.

Respondent(s)

([PART-HEARD BY HON. M.R. SHAH AND HON. C.T. RAVIKUMAR, JJ. VIDE
HON. COURT ORDER DATED 14.12.2022])

IA No. 98124/2022 - CLARIFICATION/DIRECTION

IA No. 108617/2022 - CONDONATION OF DELAY IN FILING)

Date : 06-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Kartik Seth, Adv.
Ms. Shriya Gilhotra, Adv.
Mr. Tarun Mehra, Adv.
Ms. Aakriti Vikas, Adv.
M/S. Chambers Of Kartik Seth, AOR

For Respondent(s) Dr. A. M. Singhvi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Amit Kapur, Adv.
Ms. Poonam Sengupta, Adv.
Mr. Ankur Saigal, Adv.
Mr. Arshit Anand, Adv.
Ms. S. Lakshmi Iyer, Adv.
Mr. Shaswat Singh, Adv.
Ms. Sakshi Kapoor, Adv.
Mr. Saunak Rajguru, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The letter and the contents of letter dated 05.01.2023
circulated through Advocate on Record for the appellants which
according to Shri Dushyant Dave, learned Senior Advocate is under

contd..

his advice, are vehemently opposed by Dr. A. M. Singhvi, learned Senior Advocate appearing on behalf of the applicant/respondent no.1 and he is also circulating a letter.

Let the Registrar (Judl.) to submit a Report within a period of ten days from today.

Put up on 06.02.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR